

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO.688 OF 2009

In the matter of Section 433 (f)
of the Companies Act 1956;

And

In the matter of Oceanic Oil
Field Management Private
Limited, a private limited
Company duly incorporated Under
the Indian Companies Act, 1956,
having its registered office at
101, Anita Apartments, Bulls
Royce Road, Near Grand Hyatt
Hotel, Vakola, Santacruz
(East), Mumbai 400 055.

And

In the matter of notice of
termination dates 24/6/2009

Susan Monteiro

Executive Director

Oceanic Oil Field Management

Private Limited.

101, Anita Apartments, Bulls

Royce Road, Near Grand Hyatt

Hotel, Vakola, Santacruz (East),

Mumbai 400 055

.....Petitioner

V/S

Oceanic Oil Field Management

Private Limited.

101, Anita Apartments, Bulls

Royce Road, Near Grand Hyatt

Hotel, Vakola, Santacruz (East),

Mumbai 400 055

.....Respondent

ADVERTISEMENT OF PETITION

**Notice is hereby given that a
Petition for the winding up of the abovenamed**

Company, to the Hon'ble High Court at Bombay, was presented on 29th July, 2009, by the Petitioners abovenamed and the said Petition stands admitted in pursuance of the Court order dated 02 February, 2010 passed Company Application No.28 Of 2010 and marked 'X' and the same is now directed to be heard before the Court on 25th March, 2010 at 11.00 a.m or soon thereafter.

ANY CREDITOR, CONTRIBUTORY OR PERSON desirous of supporting or opposing the making of order on the said Petition, should send to the Petitioner's Advocate at his Office address mentioned hereunder, a Notice of his intention signed by him or his Advocate with his full name, address so as to reach the Petitioner's Advocate, not later than 5 days before the date fixed for hearing of the Petition and appear at the hearing for the purpose in person or by his Advocate.

A copy of the Petition will be furnished by the Petitioner's Advocate to any creditor or contributory on payment of the prescribed charges for the same.

Any affidavit intended to be used in opposition to the Petition, should be filed in Court and a copy thereof served on the Petitioner's Advocate, not less than 5 days before the date fixed for hearing.

Dated this _____ day of March, 2010.

A.R.BHOLE & CO.

Advocate for the Petitioner
1/C, Lentin Chambers, 1st floor
Dalal Street, Mumbai 400 001